

SPECIAL BENCH

ITEM NO.137

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.01/ALD/2024 IN CA (CAA) No.30/ALD/2023

(SECOND MOTION)

CORAM:

**1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	GISHIRAJ INFRATECH PVT LTD WITH VEDANGAM HOSPITALITY PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan Proxy for : *For the Petitioner Companies*

Sh. Niraj Kumar Singh, Adv.

Sh. Ajeet Kr. Singh, A.O.L. : *For the O.L., Alld.*

Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*

ORDER

Ld. Counsels representing the parties are present through VC.

1. Ld. Proxy Counsel, Sh. Gaurav Mahajan is present on behalf of Petitioner Companies, who states that the Ld. Arguing Counsel, Sh. Niraj Kumar Singh is not available today due to some medical emergency, therefore he seeks an adjournment.

2. Ld. Assistant Official Liquidator, Sh. Ajeet Kr. Singh is present on behalf of the Official Liquidator, who states that the existence of the applicant companies appears to be doubtful, therefore the Counsel for the Income Tax Department is directed inform the concerned Assessing Officer of the Income Tax Department to make enquiry about the existence of the applicant companies and submit the report along with an affidavit with

-Sd-

-Sd-

respect to the demerger of the company through the Principal Commissioner of the concerned jurisdiction.

3. Let the matter be adjourned for further hearing on 5th September, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

18th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**